

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.1147 of 1993

Date of Decision: 31.5.93.

Kishori Lal DograPetitioner.

Versus

Commissioner of Police & others ... Respondents.

CORAM:

Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman.

H on'ble Mr.S.R.Adige, Member(A)

For the applicant: Shri J.P.Vergheze, Counsel.

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice S.K.Dhaon, Vice-Chairman)

Disciplinary proceedings had been initiated against the petitioner by Shri V.S.Dadwal, Addl.Commissioner of Police. Jurisdiction of Shri Dadwal to initiate the said proceedings is being questioned in the present application.

2. The material facts as alleged are these:

The petitioner was posted at the Indira Gandhi International Airport as a SHO. On 21.1.93, he was transferred by the Commissioner of Police to the Central District which is under the jurisdiction of one Shri Brar, an Additional CP. On 22.3.93, Shri Dadwal initiated the proceedings.

3. The submission is that either the Commissioner of Police or Shri Brar were the competent authorities to initiate the proceedings. It is stated that the petitioner has already made a representation to the Commissioner of Police stating the relevant facts therein. That was done on 28.5.93.

4. In view of the fact that the matter is pending before the Commissioner of Police, we are not inclined to interfere at this stage. However, we direct that the Commissioner of Police shall dispose of the representation as expeditiously as possible.

If he rejects the representation, he shall give reasons in support of his order. Till the representation is disposed of, further proceedings as initiated by Shri Dadwal shall remain stayed.

5. With these directions, this application is disposed of finally. No order as to costs.

Anfolige.
(S.R.ADI GE)
MEMBER(A)

SKD
(S.K.DHAON)
VICE CHAIRMAN (J)

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